

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 3965
TO BE ANSWERED ON 27/03/2026

IMPLEMENTATION OF VB-GRAM-G

3965 Smt. Ranjeet Ranjan:
Shri Shaktisinh Gohil:
Smt. Jebi Mather Hisham:
Shri Haris Beeran:

Will the Minister of Rural Development be pleased to state:

- (a) the purpose-wise break-up of the ₹ 30,000 crore allocated for Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in the Union Budget 2026-27;
- (b) State/UT-wise normative allocations budgeted under Viksit Bharat Guarantee for Rozgar and Ajeevika Mission Gramin (VB-GRAM-G) for Financial Year 2026–27, against the total outlay of ₹ 95,692 crore, along with the criteria used for determining such normative allocations;
- (c) the status of roll-out of VB-GRAM-G and the stage-wise timeline for its implementation; and
- (d) whether works proposed under Viksit Gram Panchayat Plans under VB-GRAM-G are required to be drawn exclusively from PM Gati Shakti?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a): The provision of funds amounting to Rs. 30,000 crores has been made for the smooth transition from Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) to the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission Gramin (VB-G RAM G) Scheme. This is expected to meet the financial commitments under Mahatma Gandhi NREGS till the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission Gramin (VB-G RAM G) Act commences.

(b): As per Sub-section (5) of Section 4 of the Act, The Central Government shall determine the State-wise normative allocation for each state based on objective parameters as may be prescribed by the Central Government. Since, the Act is yet to commence, rules regarding normative allocation based on objective parameters have not yet been finalised.

(c): The VB-G RAM G Act, 2025 is yet to commence. Upon commencement, the provisions of the Act will be applicable to all rural areas across all States and UTs.

(d): As per Para 3(d) of Schedule I of the VB-G RAM G Act, works shall be taken up from the Viksit Gram Panchayat Plan (VGPP), which is to be prepared by the Gram Panchayat through the Gram Sabha, ensuring a participatory and need-based planning process.

PM Gati Shakti is envisaged as an enabling and guiding framework to institutionalise convergence, promote saturation-driven planning, and facilitate a whole-of-government approach in the preparation and implementation of VGPPs. It will support Gram Panchayats in addressing their diverse development needs through the use of geospatial systems and digital public infrastructure.
